



**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
(SPECIAL BENCH)**

ORDER SHEET OF THE HEARING ON 26th MARCH 2026

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CP (IB)/5/GB/2025

**Present: 1. Hon'ble Member (Judicial), Shri Brajendra Mani Tripathi
2. Hon'ble Member (Technical), Shri Yogendra Kumar Singh**

In the Matter of	Atul Auto Limited Vs Echo Motors and Automobiles Private Limited
Under Section	U/s 9 of IBC, 2016

Appearances (via video conferencing/physically)

For Petitioner (s) : Mr. Kunal P. Vaishnav, Adv for OC

For Respondent (s) : None

For IRP : Mr. Bishal Agarwal, IRP in person
: Mr. A. Jain, Adv. for IRP

ORDER

CP (IB)/5/GB/2025 & IA (IBC)/47/GB/2026

1. Mr. Kunal P. Vaishnav, Learned Counsel is present for the Applicant/Operational Creditor (OC).
2. Mr. B. Agarwal, IRP is present in person.
3. IA (IBC)/47/GB/2026 under Section 12A and Section 60(5) of the Insolvency and Bankruptcy Code, 2016, read with Rule 11 of the NCLT Rules, 2016, has been filed by the IRP seeking withdrawal of the main petition.
4. The record reflects that the Committee of Creditors (CoC) has approved the withdrawal with 100% voting share.
5. In view of the above, the IA deserves to be allowed and the same is hereby **allowed and disposed off**.

Accordingly, the main CP (IB)/5/GB/2025 stands **disposed off as withdrawn**.



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IA (IBC)/48/GB/2026

1. Mr. B. Agarwal, IRP is present in person.
2. Learned Counsel for the Applicant submits that the present IA has been filed for the confirmation of appointment of Mr. Bishal Agarwal as the Resolution Professional (RP) of the CD in accordance with Section 22 of IBC, 2016.
3. Learned Counsel for the Applicant further submits that since the main petition has been withdrawn, the present IA has become infructuous.
4. Accordingly, the present IA is held to be **infructuous** and stands **disposed off**.

Sd/-
Yogendra Kumar Singh
Member (Technical)

Sd/-
Brajendra Mani Tripathi
Member (Judicial)



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Jahedi Choudhury 27/03/2026
I/CDy REGISTRAR/ASST. REGISTRAR
NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
DY NO. 29
DATE 27/03/2026